
(2024) 08 UK CK 0091

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1635 Of 2024

Chander Pal

APPELLANT

Vs

Managing Director & Others

RESPONDENT

Date of Decision : 29-08-2024

Acts Referred:

Citation : (2024) 08 UK CK 0091

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : Vinod Chandra, N S Pundir

Final Decision : Allowed

Judgement

Pankaj Purohit, J

1. Heard learned counsel for the parties.
2. By means of this writ petition, petitioner has sought quashing of fixation order passed against him by the respondent-corporation. A further prayer has been made by him to recalculate the retiral dues of the petitioner on the basis of his salary before this refixation and pay the same with interest.
3. Learned counsel for the petitioner submits that the controversy has been set at rest by a Co-ordinate Bench of this Court, vide judgment and order dated 14.06.2022 passed in WPSS No.1593 of 2021 Balam Singh Aswal Vs. Managing Director and Others and Batch of writ petitions, which are subsequently affirmed by the Division Bench of this Court vide judgment and order dated 04.04.2024 in Special Appeal No.245 of 2022, Managing Director, Uttarakhand Transport Corporation, Dehradun & Others Vs. Ashok Kumar Saxena, and Batch of Special Appeals.
4. Learned counsel for the respondents has also submitted that the present matter is squarely covered by the judgment and order dated 14.06.2022, which was affirmed in Special Appeals, as referred above by learned counsel for the

petitioners, vide judgment dated 04.04.2024.

5. In this view of the matter, the writ petition is allowed in terms of the judgment and order dated 14.06.2022 passed by a Coordinate Bench of this Court in WPSS No.1593 of 2021 Balam Singh Aswal Vs. Managing Director and Others and Batch, which was affirmed by a Division Bench of this Court in Special Appeal No.245 of 2022 Managing Director, Uttarakhand Transport Corporation, Dehradun & Others Vs. Ashok Kumar Saxena and Batch, vide judgment dated 04.04.2024. The case of the petitioner shall abide by the aforesaid judgment and order dated 14.06.2022, which was later on affirmed vide judgment dated 04.04.2024 in Special Appeals as stated above.

6. No order as to costs.

7. Pending applications, if any, stand disposed of accordingly.